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CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Monday 31<sup>st</sup> day of July Two Thousand And Seventeen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A./310/01229/2017

N. Michael Raj,  
Station Superintendent,  
Kovilpatti, Madurai Division,  
Southern Railway.

....Applicant

(By Advocate : Mr. R. Pandian)

VS.

Union of India Rep. by

1. The General Manager,  
Southern Railway,  
Park Town,  
Chennai- 600 003;

2. The Sr. Divisional Personnel Officer,  
Southern Railway,  
Madurai Division,  
Madurai- 625 010.

...Respondents

(By Advocate: Mr. P. Srinivasan)

**ORAL ORDER**  
(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Applicant has filed the O.A. seeking direction to the respondents to grant him III MACP benefits in PB-2 (9300-34800) with GP 4800 w.e.f. 30.09.2011 and refix his pay accordingly along with consequential benefits.

2. The case of the applicant is that although he was given financial upgradation (II MACP) on its introduction on 01.09.2008, he was not considered for the III MACP as on 30.09.2011 on his completing 20 years of service in the same scale as is provided in the MACP Scheme. The representations of the applicant in this regard evoked no response. Hence, he filed the instant O.A. seeking the aforesaid relief.
3. Learned counsel for the applicant submits that the applicants would be satisfied if the Annexure-A4 representation of the applicant dated 19.09.2016 is considered and disposed of within a time frame through a reasoned and speaking order.
4. Mr. P. Srinivasan, Learned standing counsel, who takes notice on behalf of the respondents, has no objection to the above prayer.
5. In view of the above, the O.A. is disposed of with a direction to the respondents to consider Annexure-A4 representation of the applicant dated 19.09.2016 in accordance with rules within a period of four weeks and pass a reasoned and speaking order from the date of receipt of copy of this order. There shall be no order as to costs.